

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT AND
SHRI B.R. BASKARAN, ACCOUNTANT MEMBER**

IT(TP)A No.2825/Bang/2017
Assessment Year: 2013-14

M/s. Harman Connected Services Corporation India Private Limited No.3 & 3A, EOIZ Industrial Area Survey Nos.85 & 86, Sadarmangala Village Krishnarajapuram Hobli Bangalore-560 066 PAN NO : AADCT1605J	Vs.	ACIT Circle-3(1)(2) Bangalore
APPELLANT		RESPONDENT

Appellant by	:	Shri Dhiraj R., A.R.
Respondent by	:	Shri Pradeep Kumar, D.R.

Date of Hearing	:	02.12.2020
Date of Pronouncement	:	02.12.2020

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER:

The assessee has filed this appeal challenging the assessment order dated 19-10-2017 passed by the AO for assessment year 2013-14 u/s 143(3) r.w.s. 144C of the Act, in pursuance of directions issued by Ld Dispute Resolution Panel.

2. The Ld Counsel appearing for the assessee submitted that the assessee has opted to settle the dispute under Direct Tax Vivad Se Vishwas Act for settlement of the dispute filed the prescribed Forms

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1 & 2. He submitted that the assessee is awaiting for Form No.3. Accordingly, the Ld A.R sought adjournment of the case.

3. The Ld D.R, however, submitted that the assessee has to withdraw the pending appeal after filing Form VSV1 as per Vivad Se Vishwas Act, 2020. Thereafter, the assessee is required to furnish a copy of the same along with the proof of payment of tax as determined by the tax official to the department. Accordingly the Ld D.R submitted that the appeal of the assessee may be dismissed as withdrawn, as the assessee, in any way, is required to withdraw the appeal.

4. The Ld A.R, in the rejoinder, submitted that the assessee should be given liberty to seek recall of the order, if the appeal is dismissed by the bench and something goes wrong.

5. We heard the parties and perused the record. Since the assessee has opted to settle the dispute under Direct Tax Vivad Se Vishwas Act, 2020, the appellant would be moving application for withdrawing the present appeal filed before the Tribunal in due course. Hence, we are of the view that no purpose will be served in keeping this appeal pending. Accordingly we dismiss the appeal of the assessee as withdrawn. However, the assessee is given liberty to move appropriate application for recall of the present order in accordance with the law, if the assessee intends to do so.

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6. In the result, the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open Court on 02-12-2020

Sd/-
(N.V. Vasudevan)
Vice President

Sd/-
(B.R. Baskaran)
Accountant Member

Bangalore,
Dated 2nd Dec, 2020.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.